

(b) if so, the reaction of Government thereon; and

(c) the steps being taken by Government to make the anti-narcotics laws effective?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). Government have taken a number of steps to curb smuggling of narcotics which include inter-alia tightening of anti narcotics laws and improving their enforcement, strengthening of Narcotics Control Bureau and the preventive machinery at the borders, international ports and in areas growing opium and improving liaison with both international and national agencies Like INTERPOL, Customs Cooperation Council, International Narcotics Control Board, Drug Enforcement Administration of USA, etc.

### Investment by Financial Institutions in M/s. Larsen & Toubro

\*552. SHRI RAM BAHADUR SINGH Will the Minister of FINANCE be pleased to state:

(a) whether the Unit Trust of India the General Insurance Corporation and the Life Insurance corporation have substantial holdings (shares and Advances) in the M/s. Larsen and Toubro, Bombay;

(b) if so, the details thereof; and

(c) the donations given if any, by this company to private organisations?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The details of shares held by Unit Trust of India, The General Insurance Corporation of India and Life Insurance Corporation of India in M/s. Larsen & Toubro, as on date are as under:

<i>Sl. No.</i>	<i>Name of Financial Institution.</i>	<i>Amount in Rs. lakhs.</i>
1.	Unit Trust of India.	686.14
2.	General Insurance Corporation of India.	769.84
3.	Life Insurance Corporation of India	1222.18

UTI has Nil advance to L & T. The amounts advanced as term loans by LIC & GIC are as follows:

	<i>Amount Advanced Rs.</i>	<i>Amount Outstanding Rs.</i>
Life Insurance Corporation of India	15,00,00,000	6,30,44,742
General Insurance Corporation of India.	413,00,000	1,32,40,000

(c) The information available from the company's profit and loss accounts for the year ending 31st March 1989 does not show payment of donation by the company to any private organisation.

### Holding of Public Offices by High Functionaries after Retirement

\*553. SHRI ARVIND NETAM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are considering a proposal to bring forward statutory changes so as to ensure that the Lok Pal, the Lok Ayuktas, the Comptroller and Auditor General, the chief Election Commissioner and the chief Justice of India do hold no public office after retirement; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K. P. UNNIKRISHNAN): (a) No. Sir.

(b) Does not arise.

[*Translation*]

#### **Government Guidelines to BIFR**

5712. DR. KIRODI LAL MEENA:  
SHRIGOPAL PACHERWAL:  
SHRI THAN SINGH JATAV:

Will the Minister of FINANCE be pleased to state:

(a) the number of applications from industries pending with the Board for Industrial and Financial Reconstruction (BIFR) for declaring them as "sick" units;

(b) the time likely to be taken by the BIFR to dispose of these applications;

(c) whether Government have laid down any guidelines for declaring industries as "sick"; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). BIFR has reported that as on 31.3.1990, 852 references under Section 15 of the Sick Industrial Companies (Special Provisions) Act, 1985 had been registered with it. Of these,

387 has been disposed under various provisions. In addition, draft schemes had been formulated in respect of 43 cases and notices issued in respect of 67 cases to show cause why company should not be wound up. Remaining cases were under various stages of enquiry in accordance with provisions of the above Act.

(c) and (d). In terms of the provisions of Section 3(1) (0) of the Sick Industrial Companies (Special Provisions) Act, 1985, 'Sick Industrial Company' means an industrial company (being a company registered for not less than seven years) which has at the end of any financial year accumulated losses equal to or exceeding its entire net worth and has also suffered cash losses in such financial year and the financial year immediately preceding such financial year.

[*English*]

#### **Export of Finished Tyres**

5713. SHRI N. DENNIS: Will the Minister of COMMERCE be pleased to state:

(a) the details of public sector and private sector firms exporting tyres;

(b) the countries to which they are exported; and

(c) the quantity of tyres exported by them during the last three years?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Presently the following private companies and State Government Undertakings are exporting finished tyres:

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*Private Companies:-*

1. M/s. Modi Rubber Ltd.